

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:15
ANSWERED ON:24.11.2014
ALLOTMENT OF PETROL PUMPS GAS AGENCIES
Kataria Shri Rattan Lal;Yadav Shri Hukmdev Narayan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has framed any guidelines for allotment of new petrol pumps/cooking gas agencies to the persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) and other Backward Classes (OBCs) by the public sector Oil Marketing Companies (OMCs);
- (b) if so, the details and the salient features thereof;
- (c) the total number of existing petrol pumps/ cooking gas agencies allotted to persons belonging to SCs/STs/OBCs so far, OMC/State/UT-wise;
- (d) the efforts being made by the Government/ OMCs to fill up the quota in allotment of petrol pumps/cooking gas agencies to the said categories as per reservation policy; and
- (e) the time by which the shortfall, if any, in such allotment of petrol pumps/ cooking gas agencies is likely to be made up?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (e) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 15 TO BE ANSWERED ON 24.11.2014 REGARDING ALLOTMENT OF PETROL PUMPS/GAS AGENCIES

(a) to (b) : The guidelines for selection of Retail Outlet dealerships/LPG distributorships which have come into effect from 21-05-2014 have a provision of 22.5 percent reservation as a special dispensation for SCs/STs in allotment of retail outlet dealerships. However, distribution between SCs and STs will vary in each State depending upon the concentration of SCs/STs in the State.

In the new guidelines, 27% reservation for OBCs has been introduced as a special dispensation for the first time. Within SC/ST, OBC & Open categories there is reservation for Defence personnel, Para Military Personnel/Central/State Govt. and Central/State PSU employees, Physically Handicapped Persons, Outstanding Sports Persons and Freedom Fighters as given below (except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram) :

Category	SC/ST	OBC	Open	Total
Combined Category 1 (CC1)				
Comprising of :				
(i)Defence Personnel &	2%	2%	4%	8%
(ii)Para Military Personnel				
/Central/State Govt. and				
Central/State PSU employees				
Combined Category 2 (CC2)				
Comprising of :-				
(i)Physically Handicapped	1%	1%	2%	4%
Persons (PH)				
(ii)Outstanding Sports				
Persons (OSP) &				
(iii)Freedom Fighters (FF)				
SC/ST	19.50%		19.50%	
OBC	24%	24%		
Open		44.50%	44.50%	
Total	22.50%	27%	50.50%	100%

Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram continues to be as under as approved by MOP & NG earlier: -

State	Percentage of Regular & Rural RO Dealerships to be awarded to ST category	Balance % to be awarded to Open category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

(c) : OMC/State/UT-wise existing number of Retail Outlet Dealerships under SCs/STs/OBCs (newly created) Category as on 01.11.2014 are given in Annexure-I and that of Regular LPG Distributorships & RGGLVs under SCs/STs/OBCs (newly created) category is given in Annexure-II.

(d) to (e) : The efforts made by Government/OMCs to fill up the quota in allotment of petrol pumps/cooking gas agencies to the said categories as per reservation policy are as follows :

Since September 2006, Oil Companies have been handing over existing temporary Company Owned Company Operated (COCOs) to pending LOI holders belonging to SC/ST. OMCs, over the years, have handed over about 1314 ROs under this scheme.

One time exemption has also been approved for all the pending LOI holders of SC/ST to arrange land for the dealership at a place of their choice anywhere in the country irrespective of the State, District & Class of market subject to the offered land meeting techno-commercial viability norms which would be taken on lease/ purchase by the OMCs for the purpose of commissioning of the RO under Corpus Fund Scheme for the LOI holder.

OMCs have worked out the backlog for locations under SC/ST category based on the outlets commissioned/COCOs divested and LOIs issued against advertisement released after 01.04.2002, under prevailing Marketing Plans of OMCs and advertised 6047 locations under the new Guidelines exclusively for SC/STs.

MoPNG has written to Urban Development Department of all States/UTs to make the suitable plots available especially for SCs/STs categories for fuel retailing so that they could be preferentially allotted to the above categories of allottees to meet the States/UTs objective of social upliftment.

As far as LPG distributorship is concerned, as on 01.11.2014, there are 2837 SCs/STs distributorships out of total 12319, which are advertised under marketing plan on Industry basis which works out to 23% in respect of LPG distributors for all states (excluding Arunachal Pradesh, Meghalaya, Nagaland & Mizoram where reservations is purely for STs).